Mr. Speaker: There is no point of order. What I have not admitted can be discussed only inside, not here

12.30 hrs.

STATEMENT RE PRINTING MADHYA PRADESH BUDGET

The Minister of Home Affairs (Shri Y. B. Chavan): On 28th July certain questions were raised about the printing of the Madhya Pradesh budget. When I said I had no information, you directed me to get the information from Madhya Pradesh and give that information to the House. That very day I sent a wireless message. In reply to that I got a wireless message on the 29th which I have already conveyed to the Lok Sabha Secretariat. I would like to lay that wireless message on the Table of House. If the hon, members want me to read the message....

Some hon, Members: Yes.

Shri Y. B. Chavan: It reads:

"Reference your wireless mesage No. 14459/67-JS(P) of 28th July, 1967 to Chief Secretary regarding adjournment motion about printing of budget literature of Madhya Pradesh. Facts are as follows:--

- 1. Interim budget 1967-68 Madhya Pradesh was presented to Vidhan Sabha in March 1967 and vote on account for four months from April to July was On third July a reobtained. vised budget of 1967-68 was presented to budget session of Vidhan Sabha which was prorogued on twentieth July while demands on education department were under discussion.
- 2. As no indication was available regarding the date on which the Vidhan Sabha would meet again and there was uncertainty regarding passage of budget be-

fore thirtyfirst July, the administration had to take preliminary steps to meet various contingencies that might arise. These contingencies and the steps taken in regard thereto were.

- (i) after the Vidhan Sabha resummoned the demands for grants might be voted and the appropriation bill 1967-68 passed. So appropriation Bill was prepared and sent to Vidhan Sabha after obtaining Governor's approval.
- (ii) If, after the Vidhan Sabha was resummoned, any of the demands for grants was voted, the present Government might have to resign and another Government could take its place. In that event the new Government might not like to proceed with passage of the full year's budget but might take another vote on account for one month till a modified budget presented to and passed by Vidhan Sabha. For this contingency comma a document for obtaining vote on account from Vidhan Sabha for month of August was printed and kept ready.
- (iii) The third possibility was issue of a proclamation under article 356 of the Constitution. imposing President's rule in the State. If this contingency arose, it would become necessary to present the State budget in Parliament. As it would not be possible to get the full budget passed before thirty-first July, a vote on account for one month would have to be obtained. For this purpose, the budget presented to the Vidhan Sabha was reprinted with suitable modifications incidental to its presentation to Parliament. A document for obtaining vote

[Shri Y. B. Chavan 1

on account from Parliament for meeting the expenditure of the State during August was also printed. No budget for three months was prepared.

- 3. Action taken by the Administration was motivated by the need for catering to all possible contingencies. Any delay in the passage of the budget or, if necessary, in obtaining another vote on account. would mean serious dislocation of Government work as, in that case, no moneys could be drawn from the consolidated fund of the State thirty-first July. The action was not taken owing to any alleged decision regarding extension of President's rule to Madhya Pradesh. The State administration is not aware of any such decision.
- 4. The allegation that any budget document contains a note stating that the budget could not be passed due to violence in the State Legislature is false. The allegation that printed budget literature is being destroyed is also false.
- Usually, State budgets which are to be presented to Parliament are printed in the printing presses of State Governments concerned.

Shri Surendranath Dwivedy (Ken-drapara): That is what I was telling you the other day.

Shri Y. B. Chavan:

"For instance, the budget estimates of Rajasthan 1967-68 which were presented to Parliament in March 1967 were printed in Government Central Press, Jaipur. Similarly, the budget estimates of 1966-67 of the State of Kerala which were laid before Parliament had been printed at the Government Press, Trivandrum."

This is the message I have received from them. The other question that

was raised is whether we had given them any advice. It is obvious that we had neither given any advice nor any instructions.

Some hon. Members rose-

Mr. Speaker: After the statement you cannot have an immediate discussion.

श्री मणु लिमये (मुंगेर): श्राप जरा हमारा बात तो सुनिये।

श्री ग्रदल बिहारी वाजपेमी (बलराम-पुर) : ग्रध्यक्ष महोदय, में ने एक विशेशाधि-कार के प्रस्ताव का नोटिस दिया था श्री द्वारिका प्रताद मिश्र के खिलाफ, श्रीर गृह मंत्री ने जो कुछ कहा है

Mr. Speaker: The point is whether we should have a discussion.

श्री भ्रटल बिहारी वाजपंथी : स्रप इसकी इजाजत दोजिये । हमें कुछ कहने का मोका दोजिये, निर्णय बाद में कीजियेगा ।

श्री मधु लिम थे : ब्राय हमारो बात सुन लीजिये, निर्णय बाद में दीजियेगा । यह सवाल विगेशाधिकार का है ।

Mr. Speaker: The privilege motion is there, whatever name it is given. Ultimately it turns out to be a discussion. The Home Minister has made a statement.

Shri A. B. Vajpayee: He has read out a statement.

श्री **मधु लिमये** : इक्षा लिये मैं विशेषा-धिकार का प्रश्न उठाना चाहता है ।

Mr. Speaker: You have also given me notice. The Home Minister has not denied nor has the M.P. government denied it. Therefore, give me time. Your privilege motion is before me.

श्री मबु लिमये: विशेषाधिकार का प्रश्न तत्काल लिया जाना चाहिये। एक क्षण भी दरो नहीं होनी चाहिये। Shri S. M. Banerjee (Kanpur): On a point of order.

Mr. Speaker: Is the point of order against the Speaker? Please resume your seat. We shall fix up some time if you want to discuss it. If you want an immediate discussion, it is not possible.

श्रो घटल बिहारी वाजपेयी: क्या ग्राप हम को इस बात की उजाजन नहीं देंगे कि हम प्राप के सामने मामला रखें, जिनसे भ्राप की

Mr. Speaker: The Speaker must admit it.

Shri Ranga (Srikakulam): If you have not admitted it, what are we to discuss? I would like to know.

Mr. Speaker: My point is that hon. Members may wait a little; when I admit it, I shall say so and then we shall begin a discussion.

श्री श्रटल बिहारी वाजपेयी : अध्यक्ष महोदय, विशेषाधिकार का प्रस्ताव आप के पास है, प्रीर में चाहूंगा कि आप उसे स्वोकार करें।

Mr. Speaker: Not in the House, not now.

श्री सटत बिहारी वाजवेसी : लेकिन श्राप हम को मीका तो दीक्षिये ।

Mr. Speaker: Not, not in the House.

श्री सटन बिहारी वाजपेगी : अध्यक्ष महोदय, यह बहुत गम्भीर बात है...

श्री मधुलिमये : गृह मंत्री के खिलाफ त्रिमा फ़ेशी केस बन जाता है।

Mr. Speaker: If you want the Home Minister to say something, then we begin the discussion now. You have stated what you wanted to say. Will 1689 (aii) LSD—6.

you allow me to consider it and admit it later on and have a discussion? It will be better. If you go according to the rules there is that procedure. You have given me a motion and the Home Minister has made a statement. I shall fix a time and we will be able to discuss it. We cannot begin asking question now.

भी घटन बिहारी वाजपेयी: प्रध्ययक्ष महोदय, मैं एक निवेदन करना चाहता हूं। उस दिन गृह मंत्री महोदय ने कहा था कि लोक सभा के सामने रखे जाने वाले बजट भीर कहीं नहीं छा सकते। इसके लिये उन्होंने उप-प्रधान मंत्री की गवाही ली श्रीर यह कहा कि वह नहीं छापा गया। लेकिन भाज गृह मंत्री महोदय को मानना पड़ा कि वहां छपा था। उसके वहां छापने के कारण क्या थे, इसमें मैं नहीं जाना चाहता। लेकिन गृह मंत्री यह तो बतलायें कि इस तरह से बजट छापा जाता है, क्या वह इससे सन्तुष्ट हैं, श्रीर क्या हम यह समझें कि गृह मंत्री महोदय को इसके बारे में जानकारी नहीं है।

Mr. Speaker: You should not go into details now.

भी घटन बिहारी वाजपेवी: घष्ट्यक्ष महोदय, उस दिन भ्राप ने सुना कि गृह मंत्री महोदय ने कहा था कि बजट वहां नहीं छप सकता। भ्राज गृह मंत्री कह रहे हैं कि बजट वहां छपा था। (Interruption)

An Hon. Member rose-

Mr. Speaker: Your leader has spoken. Don't you give him even that much credit? Shri Nath Pai.

Shri Kachwai rose-

Mr. Speaker: I have called Shri Nath Pai. The hon. Members will kindly sit down.

Shri S. M. Banerjee: Sir, I rise to a point of order.

Shri Krishna Kumar Chatterji (Howrah): Sir, I have a point of order.

Shri S. M. Banerjee: Sir, I raised a point of order long ago.

Mr. Speaker: Yes. Yours was the first point of order. Shri Banerjee's point of order is earlier than Shri Krishna Kumar Chatterji's, I will call them. Now Shri Nath Pai.

Shri Nath Pai (Rajapur): Speaker. Sir, in the first place, we would like to submit to you, whereas one can appreciate that you are agreeable to give the House an opportunity to ventilate its legitimate grievance, you have also stated in the House that the rules will also have to be followed, and once you have been good enough to admit a motion for breach of privilege, it takes precedence over anything else. We raised this matter, and we confined ourselves, on Friday last, at your instance, only to aspect, though there were other aspects. We stated that the Assembly was being dissolved as the Prime Minister was in favour of dissolution. according to a statement in one of the daily newspapers in Delhi-(Interruption)-it is a very reliable paper, particularly when the Government is concerned.

Mr. Speaker: Order, order.

Shri Nath Pai: I must satisfy them also. Sometimes, it is good to satisfy them. Now, the Patriot, the daily paper from Delhi, said that the Prime Minister was in favour of dissolution.

Some hon. Members rose—(Inter-ruption).

Shri Nath Pai: I said I am not raising a point of order. Mr. Speaker, Sir, Shri Vajpayee and I submitted to you on that day that our apprehension was based on the available knowledge which is verifiable. We understood and we said that preparation for

throttling the voice of Assembly there has gone to such an extent that the budget was prepared. We said we would get a copy of the budget. We said that the information has not from a Member (Interruption) but that the information was given by an individual who will be forming the Government if democracy allowed to function. Now, the Home Minister should at least have grace to apologise to the House:-for him, it is unthinkable that the budget to be presented to Parliament be prepared and printed in the State Mr. Chavan is a good demothere. crat and should know, of course, personally himself that everything ready for the burial and only funeral was to be taken. The preparation of the budget was nothing but a conspiracy to defy the wishes of the people. (Interruption). We have got this right. We wrote to you, I wrote to you a letter and you were good enough to say, "Not now, let us wait." I think you will recall that you asked us to obey, and even today I am obeying you. (Interruption). Now, I wish to submit that Chavan's statement, based on a wireless message he got, indicates had not the voice of the people been raised here, in Parliament, the Chief Minister would have continued with his plan to throttle the voice of democracy. Mr. Chavan today admits that the budget was prepared. He said that day that the budget cannot be printed. He has now admitted that the budget to be presented was already printed; the so-called precaution and wisdom that was exercised is not a precaution at all,—what is paraded I am asking as a precaution. Home Minister-

Mr. Speaker: He is going into the merits now.

Shri Nath Pai: What I say is, not just a question of admission. Do you mean to say, Sir, that all that is called for on this occasion, so grave an occasion, is just an admission but not an apology to the House? I want to know. (Interruption). I do not charge that he is deliberately lying.

That is not it. I only submit that Mr. Chavan's statement is not in harmony with the submission, the admission, and at least a candid apology is called for from Mr. Chavan.

Shri Y. B. Chavan: If the House wants an apology I will not hesitate to give an apology. If I have been stand on prestige. If I have mistaken or if I find I have been wrong, and if I have given any affront to the House or have committed any breach of privilege of the House. I will not only once or twice apologise. but I will apologise a hundred times. The point that I wish to make is that, when I was on my legs the other day, I did say that first of all I had no information I really had no knowledge of the procedure where such budgets were printed. So, I said in the House that I consulted the Finance Minister; the Deputy Prime Minister and Fin-Minister was present in House and I consulted him about it; and he said he thought that they are not printed in the States. But later on he confirmed that it is also printed in different States. I gave the information as I got it. I therefore, thought I owed this explanation the House, the circumstances under which I made that statement, and I take this opportunity to correct it. If for that mistake any apology necessary I am prepared to gise.

Shri S. M. Banerjee: Sir, if he has apologised, then I shall not raise my point of order (Interruptions).

Shri Surenuranath Dwivedy: Sir, from the records it can be seen that when he made that statement I pointed out that when the budget for Orissa was submitted to the House it was printed in the State of Orissa. But still he said: "No, this is the information I have got".

Mr. Speaker: Are we beginning with the discussion now. I suggested taking it up later on if I admit it. I

have not yet admitted it. If before that we begin the discussion now, it would be absolutely useless. I do not know what points anybody wants to raise. We are now going into the merits and all that (Interruption).

Shri H. N. Mukerjee (Calcutta North East): Mr. Speaker, Sir, pending whatever discussion might or might not take place, we have all been concerned about certain proprieties that are to be observed by Government. It took a great deal of goading by many of us under very difficult circumstances to get the Home Minister to say that he was sorry. I would not have intervened except for the fact that on that occasion....

Shri Y. B. Chavan: I had no opportunity to say so.

Shri H. N. Mukeriee: On the last occasion. I remember distinctly, when Shri Surendranath Dwivedy pointed out about Orissa and when Vasudevan Nair pointed out 3bout Kerala, the mistake was made. when the I want is. Government comes forward with a statement of the sort that Shri Chavan was armed with this morning, he should explain the position in regard to what hap-On that pened on that day. consulting the Deputy Prime Minister he had made a statement about the procedure of printing the budget documents. I am not blaming them They made a mistake. But for it. they do not admit a mistake. They do have to be told again and again by a succession of speakers on side, who do not want to waste the time of the House for a single second. We have been driven to this because the Government is behaving in this manner. I wish you take your stand on propriety. I wish you, Sir, take a definite stand on the point of propriety. We shall never see order in this House if Government is allowed to behave in an improper fashion-it may be a small matter but improper all the same. you to make your own observation on this point.

Shri Krishua Kumar Chatterii: A point of propriety cannot the rules. The rule is very explicit on this point. There is rule 222 and also rule 224(iii). Under these rules before any privilege question is discussed in this House your consent is necessary. Rule 224(iii) is still more explicit and it lays down that matter should require the intervention of the House. After the statement of the hon. Home Minister the intervention of the House is not at all essential. That is our view. Also your consent has not been given to this issue being raised. Therefore. this discussion overrides the should How many times you lenient like this when hon. Members override the rules, is my question?

Mr. Speaker: I entirely agree with you it is a relevant point of order. But my difficulty is that we have made a convention that after the Minister's statement there will be no questions. We can only fix some time for discussion, if admitted.

्र श्री मच् लिमवे : अध्यक्ष महोदय, मैं श्रभी भोपाल से श्राया हं। मैं श्राप को नई जानकारी देरहा हं। मैं मेरिट्स में नहीं जा रहा हं। जहां तक प्रिविलेज का सवाल है. चेहरे पर जो भाव है, सतह पर जो बात हैं. उनसे बिल्कूल प्रिमा फेशी केस बन जाता है। लेकिन इस वक्त मैं उनमें नहीं जा रहा है। मंत्री जी ने जो वक्तव्य दिया है, वह उनके द्वारा मध्य प्रदेश की सरकार से हासिल की गई जानकारी के ग्राधार पर है, क्योंकि उनके पास इस सम्बन्ध में एक तार या पत आया है। उन्होंने कहा है कि तीन प्रसंगों का सामना करने के लिए तैयारी की गई थी। बहांप जो बजट मेमोरेंडम छपा है. उस पर लिखा हमा "एज लेड बिफ़ोर दि पालियामेंट"। उसमें एक गोट है कि 28 जुलाई को विधान सभा में जो हिसा हुई, जो हंगामा हुआ, उसके कारण यह बजट पालियामेंट में पेश किया जा रहा है। मैं यह जानना चाहता हं कि क्या श्री द्वारिका प्रसाद मिश्र ने इस स्थिति को भी एन्टीसिपेट किया था? मंत्री महोदय ने इस बारे में कोई जानकारी नहीं दी है।

श्री शशिभुषण वाजपेयी (खारगोन) : मध्य प्रदेश में पैसे ग्रीर गोलियों की धमकियों की बदौलत जो झगड़ा किया गया अवार उसका जिक्र किया, तो क्या गलत था ? (ब्यवधःन)

Mr. Speaker: Will you kindly sit down? A very healthy convention we have developed that after Minister's statement there will be no discussion. If we want to have a discussion, we can have it today evening or sometime later; that was the procedure we have evolved

श्री मध लिमये: : ग्राज ही होनी चाहिए

Mr. Speaker: It may be so. If any privilege motion or calling attention notice is given notice of and it is rejected, it could be raised by the Member concerned inside the chamber, but not in the House. If the Speaker rejects any motion, for good reasons or bad reasons, mistakenly or because he has not full information, the Member can ask him to reconsider his decision, inside his chamber but not on the floor of the House.

श्री मध् लिमये : क्यायह कोई माम्ली मामला है ?

Mr. Speaker: That was the vention which we have been follow-It has worked very well till now. Every day I receive about 50 Calling Attention Notices and only one or two are admitted. am not very sure about those two have members, whose notices admitted, I am certain that definitely 48 members are displeased by rejecting their notices. If all those 48 members try, to raise it in the House, how can we function? When we are following a convention, why should we break it today? The motion is here. It was printed in Bhopal has been mentioned there. There is no doubt about it and it has not been contested by the Minister either.

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Shri S. M. Banerjee: It was a conspiracy.

श्री प्रक्षिभूषण वाजपेयी: राजमाता की कान्सप्रसी (षड्यंत्र) थी।

Mr. Speaker: The hon. Home Minister has said, yes, it has been printed and all that. There is not much controversy about the facts; the have been admitted. The question is whether we should have a discussion. on which I will give my decision. Here I am only talking about the procedure. If this healthy procedure of not asking questions immediately after the statement of the Minister is broken and if the leaders of partles get up and start speaking, then no further discussion is necessary later on. Therefore, will you kindly allow me to proceed to the next item. I shall see when it can be taken up and in what form it should be taken up. That should be left entirely to nie.

Now, we will take up item 4 of the agenda. Shri Limaye.

Shri M. L. Sondhi (New Delhi): Sir, the question of dearness allowance to the Government servants....

Mr. Speaker: It could not be raised at this stage.

श्री श्रम्बुल गती डार (गृड़गांव) : आन ए पायंट आफ आंडर, सर । स्पीकर साहब, मैं आप मे प्रोटेक्शन चाहता हूं । मिनिस्टर साहब के पाम जो वायरलैंस पैशाम आया है, उसके बारे में तो उन्होंने इस हाउस को कान्फ्रिडेंस में लिया है, लेकिन क्या यह अस्ति वहीं था और क्या यह मिनिस्टर साहब का फ़र्ज नहीं था कि श्री मधु लिसये ने अभी जो सवाल उठाया है, वह अपने क्या मधु लिसये ने उसका भी जिक करते । जैसा कि श्री मधु लिसये ने बताया है, उस ब्जट पर लिखा हुआ या कि चूंकि हाउस में तशहद या वायलेंस हुआ, इसलिए इस बजट को पालियामेंट मैं पेश किया जा रहा है । मैं आप की प्रोटैक्शन

चाहता हूं ब्रौर ब्राप से दरक्वास्त करता हूं कि ब्राप होम मिनिस्टर साहब को यह हिदायत दें कि उनके पास जो इत्तिला हो या उनके पाम जो भी वायरलैंस पैगाम वगैरह ब्राये, वह उसके मुताल्लिक पूरी इनक्रमेंगन इस हाउस को दें।

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[شری عبدالغلی دار : أن اے يرائلت أن أردر - سر - اسبهكر ماهب - میں آپ سے پروٹیکشن جامتا موں - ملستر صاحب کے پاس جو والرليس بيغام آيا هے - اس كے بارے میں تو انہوں نے اس ھاؤس كو كانتيديلس مين ليا هے - ليكن کیا یہ ضروری نہیں تھا۔ اور کیا۔ یہ منستر صاحب كا فوض نهيس تها كه شور مدھو لمئے نے ابھی جو سوال اتهایا هے - وہ ایے بیان میں اس کا یمی ذکر کرتے - جیسا که شری مدهو لمگر زیتایا مے۔ اس بدعت پر لكهًا هوا تها كه جونكه هاؤس مين تعدد یا واللیلس هوا - اس لگے اس بحت کو پارلیمینٹ میں پیش کیا ے رہا ہے - میں آپ کی پروٹیکشن چاھتا ھوں اور آپ سے درخواست کوتا هوں که آپ هوم منستر صاحب کو ی<mark>ہ مدای</mark>ت دیں که ان کے پاس جو اطلاء هو یا ان کے پاس جو بھی واثرلیس پیمام وفهره آیے - وہ اس کے متعلق یوری انفرمیشن اس هاوس کو دين -]

Mr. Speaker: Now what is the protection? Who is in danger? So, he may kindly sit down. We will

[Mr. Speaker]

take up the next item, the motion about the Second Report of the Committee of Privileges by Shri Madhu Limaye.

Shri Sheo Narain rose-

Mr. Speaker: Shri Kachwai is sitting now. There is absolutely no reason for you to get up.

Shri Bal Raj Madhok (South Delhi): We may have a bout between Shri Kachwai and Shri Sheo Narain one day.

Mr. Speaker: I am not allowing it.

Shri M. L. Sondhi: About this dearness allowance question, there are agitations all over the country.

Mr. Speaker: It should not be raised like this.

Shri M. L. Sondhi: When you changed the subject....

Mr. Speaker: It is an important point but nobody can just get up like this and raise a point. There must be some rule for it. You can represent that in my Chamber or write to me or do something.

Shri S. M. Banerjee: Kindly only ask the Finance Minister to make a statement.

Mr. Speaker: No, please. I will not ask him now. You write to me.

श्री शिव नारायणः (बस्ती)ः मान ए पायंट माफ मार्डर, सर । मेरा पायंट माफ मार्डर यह है कि मापोजीशन के सदस्य जो फ्लाइंग रिमार्क्स कसते हैं, उनको ऐसा नहीं करना चाहिए । गवर्नमेंट से भी मैं यह कहना चाहता हूं कि वह माफ़-हैंड जवाब न दिया करें। श्री क्रिक्सिष्वण वाजपेयी: : पायंट श्राफ़ श्राडंर, सर । श्राप से सिर्फ एक प्रायंना है कि श्राप जो कार्लिंग एटेन्शन नोटिस लेते हैं, श्राप उन में से कभी कभी बहुत इम्पोटेंन्ट नोटिसेज को इन्नोर कर जाते हैं। उत्तर प्रदेश में उर्दू की जो हत्या हो रही है, उसके बारे में कई सदस्यों ने कार्लिंग एटेन्शन नोटिस दिये हैं, लेकिन श्राप ने उन को नहीं लिया है।

Mr. Speaker: Will you kindly sit down? There is no point of order.

12.58 hrs.

MOTION RE SECOND REPORT OF PRIVILEGES COMMITTEE

श्रीं मबु लिनये (मुंगेर) : ग्रध्यक्ष महोदय, मैं प्रस्ताव करता हूं :--

"िक विशेषाधिकार समिति के दूसरे प्रतिवेदन पर, जो 19 जुलाई, 1967 को सभा में पेश किया गया था, विचार किया जाये।"

इस सदन ने हिन्दी दैनिक "हिन्दस्तान" के सम्पादक के खिलाफ़ उठाये गये विशेषाधिकार के प्रकृत को विशेषाधिकार समिति को सौंपा था । विशेषाधिकार ममिति ने उस मामले की जांच कर के यह रपट हमारे सामने रखी है। वैसे, सतह पर जो बातें हैं, ग्रगर हम उनको मद्दे-नजर रखेंगे, तो हमें विशेषाधिकार समिति की रपट में कोई दोष या कमी नहीं मिलेगी। हजारी रपट पर राज्य सभा ग्रीर लोक सभा में जो चर्चा हुई ग्रीर उसके सम्बन्ध में जो प्रश्न पूछे गये, उन को लेकर "हिन्दुस्तान" दैनिक के सम्पादकीय लेख में संसद ग्रीर संसद-सदस्यों के बारे में बहुत भही बातें लिखी गई थीं। विशेषाधिकार समिति ने उस लेख को देखने के बाद कहा है कि इस सदन के विशेषाधिकारों का भंग हम्रा है भौर सम्पादक दोषी है। जब इस बारे में पत्न के सम्पादक को लिखा गया तो उन्होंने समिति को लिखी गई एक चिट्ठी में कहा कि वह इसके लिए